

*[Translations]***Capacity on Broadcasting Transmitter at Darbhanga**

496. SHRI BHOGENDRA JHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under consideration of the Government to increase the capacity of the broadcasting transmitter at Darbhanga;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) Does not arise.

(c) The transmitting facilities at Darbhanga are not due for augmentation.

*[English]***Production and demand of iodised salt**

497. SHRI BHAGEY GOBARDHAN: Will the PRIME MINISTER be pleased to state:

(a) the production and current demand of common and iodised salt separately in the country;

(b) the number of salt production units upto December 1990 permitted by the Salt Commissioner to commence commercial production of iodised salt and the corresponding installed capacity of salt production per annum; and

(c) the measures taken to ensure that the process of iodisation of common edible salt conforms to specified standards in view of the reported adhocism in iodisation process?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) The production of common salt is 110 lakh tonnes per annum as against the demand of 100 lakh tonnes, while both production and demand of iodised salt is 26 lakh tonnes per annum.

(b) Upto December, 1990, 439 units with an installed capacity of 56.88 lakh tonnes per annum have been permitted to commence commercial production of iodised salt.

(c) Primarily it is the responsibility of manufacturers to adhere to the standards of iodised salt as prescribed under Prevention of Food Adulteration Act. The Salt Department is also taking following measures to ensure proper iodisation of edible salt:—

(a) guidance and training in quality control;

(b) checking at random, consignments of iodised salt at manufacturing end in the quality control laboratories;

(c) deductions in claims of subsidy in respect of sub-standard iodised salt besides suspension of permission to manufacture iodised salt in case of regular defaulters; and (d) surprise checks at regular intervals.

Setting up of granite industry

498. SHRI BHAGEY GOBARDHAN: Will the PRIME MINISTER be pleased to state:

(a) the number of letters of intent granted for setting up granite industry upto the end of 1990;

(b) the number of units in production at present, state-wise;

(c) whether export of granite is being done mostly in cut blocks; and

(d) if so, the reason why fully finished granite products are not being manufactured for export promotion?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) Granite is a non-scheduled industry and does not require any industrial licence. As such, letters of intent are not issued. To promote export of cut and polished granite, entrepreneurs are being granted letters of permission under the 100% Export Oriented Unit Scheme. In other cases the units are

being registered by Directorate General of Technical Development. There are 283 units who hold valid letters of permission under the 100% E.O.U. Scheme and about 45 units which have been registered with DGTD, up to the end of 1990.

(b) There are forty-one (41) units in production as per details below:—

<i>Sl. No.</i>	<i>States</i>	<i>No. of 100% EUOs</i>	<i>No. of DGTD Regd. Units</i>
1.	Andhra Pradesh	7	2
2.	Orissa	1	..
3.	Goa	1	..
4.	Karnataka	5	2
5.	Tamil Nadu	13	—
6.	Pondicherry	2	..
7.	Rajasthan	5
8.	Gujarat	1
9.	Maharashtra	2
TOTAL		29	12

(c) and (d) About 70—78% of the exports is in the shape of rough blocks; the remaining being of cut and polished granites. As several units for processing granites are at various stages of implementation, export of processed granite would pick up once the units become operational.

(b) the progress, if any, made in the implementation of these licences; and

(c) whether the Government propose to review all these cases to ensure that there was no irregularity in the issue of these licences?

Issue of industrial licences

499. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) the particulars of the licences issued by the previous Government stating the names of the parties concerned, location of the industry, name of product and capacity:

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) A total number of 253 industrial licences were granted during Nov. 1990 to June, 1991. Particulars such as name of Undertaking, location, item(s) of manufacture and capacity in respect of all industrial licences issued are published regularly by the Indian Investment Centre in their 'Monthly